

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 612
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 01.12.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/4657/2022

Heard the submissions made by Applicant as well as Counsel for the Resolution Professional and the Resolution Professional. The Resolution Professional as well as Counsel have submitted that within next one week they will take steps to recall the earlier notices and also issue rectified notices subject to checking of the records. Post this matter after ten days. List this matter on **13.12.2022**.

-sd-

**(Rahul Bhatnagar)
Member (T)**

-sd-

**(P.S.N Prasad)
Member (J)**